

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ROC No.120/SO/2018

Date: 14.02.2018


CIRCULAR No. 01/SO/2018

Sub: High Court of Judicature at Hyderabad – Alternative Dispute Resolution and Mediation Rules 2017 – Reference of cases for mediation – Certain – Instructions – Issued.

Ref: Endt.ROC No.1013/ADR/SO/2005, dated 26.10.2017 from the Registrar General, High Court of Judicature at Hyderabad.

Attention of all the Unit Heads of both the States of Telangana and Andhra Pradesh is invited to the communication in the above reference which was already communicated to all the unit Heads, and are hereby directed to instruct all the Subordinate Courts in their Unit to follow the Alternative Dispute Resolution and Mediation Rules 2017 in letter and spirit and to increase reference of cases to Mediation and also to allow sufficient time for conducting Mediation.

The receipt of the Circular may be acknowledged.


REGISTRAR GENERAL 14/2

To

1. The Prl. Secretary to the Hon'ble the Acting Chief Justice, High Court of Judicature, Hyderabad. (With a request to place the same before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges. (With a request to place the same before the Hon'ble Judges for their Lordships' kind perusal)
3. All the Registrars, High Court of Judicature at Hyderabad.
4. All the Prl District & Sessions Judges in the States of Telangana and Andhra Pradesh, (With a request to communicate the same to all the Judicial Officers working under their control.)
5. The Deputy Director, High Court Mediation and Arbitration Centre, Hyderabad.
6. The Director, A.P. Judicial Academy, Secunderabad.
7. The Registrar (IT-cum-CPC), with a request to direct the concerned to upload the circular in the official website of the High Court.
8. The Section Officers, 'E' Section, OP Cell and Work Review Cell.